

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 689/2016

IN THE MATTER OF:

EMAAR MGF Land Ltd.

.....Petitioner

SECTION : UNDER SECTION 391(2) & 394, 100 to 104 of
the Companies Act

Order delivered on 02.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s):

U. ^{CA}

Dr. B.K. Chaudhary, Senior Advocate
Mr. Rajeev Goel, Mr. Mansumyer Singh,
Mr. Rohan Jaitley, Advocates
Mr. J.S. Bakshi with Mr. A.S. Bakshi,
Advocates

For the Respondent(s):

Mr. Abhinav Vasisht, Senior Advocate
Mr. Mohit Jolly, Mr. Praney A., Advocates

For RO(NR), Delhi :

Mr. Manish Raj, Co. Prosecutor

ORDER

On the joint request made by the learned Counsel for the parties, hearing is deferred to 21st August, 2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)